

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.1952 of 2021

1. Mithu Paswan	
2. Anuj Kumar Das @ Anuj Ram ...	Petitioners
Versus	
The State of Jharkhand ...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: Mr. Krishna Prajapati, Advocate
For the State	: Mr. Rajesh Kumar, Addl.P.P.

Order No.02 Dated- 10.09.2021

Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed by the petitioners with a prayer for modification of the order dated 25.03.2021 passed in A.B.A. No.1274 of 2021.

It is submitted by the learned counsel for the petitioners that vide order dated 25.03.2021 passed in A.B.A. No.1274 of 2021, the petitioners were directed to surrender before the court below within six weeks and they were further directed to deposit cash security of Rs.5,000/- each. It is next submitted that because of financial constraint, the petitioners could not arrange money to deposit cash security, hence, the petitioners could not surrender within the stipulated time. It is also submitted that in the meantime the petitioners have arranged money to deposit the said amount of cash security and they undertake to deposit the same at the time of their surrender in the learned court below. It is then submitted that now the petitioners are ready and willing to surrender before the learned court below and unless six weeks' extension is granted to them, they will be highly prejudiced. Hence, it is submitted that the time period for the petitioners to surrender before the court below in terms of the order dated 25.03.2021 passed in A.B.A. No.1274 of 2021 be extended by six weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioners, the prayer for extension of time for the petitioners to surrender in the court below in terms of the order dated 25.03.2021 passed in A.B.A. No.1274 of 2021 is extended by six weeks from the date of this order. The order dated 25.03.2021 passed in A.B.A. No.1274 of 2021 is modified by directing the petitioners to surrender within six weeks from the date of this order in terms of the

order dated 25.03.2021 passed in A.B.A. No.1274 of 2021 subject to the condition that they will furnish the cash security of Rs.5,000/- each at the time of their surrender in the learned court below.

The order dated 25.03.2021 passed in A.B.A. No.1274 of 2021 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(Anil Kumar Choudhary, J.)

Animesh/